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Regn.No. RA 213/1993 in
OA 79/1993

Date of decision: 21.07.1993.

Shri Birender Singh

...Original applicant/respondents
in the RA.

Versus

Union of India & Others

...Original respondents/petitioner
in the RA.

For the Petitioner

...None

For the Respondents

...None

CORAM:

THE HON'BLE MR. JUSTICE S.K. DHAON, VICE CHAIRMAN
THE HON'BLE MR. S.R. ADIGE, MEMBER (A)

1. To be referred to the Reporters or not?

JUDGMENT
(of the Bench delivered by Hon'ble Mr. Justice
S.K. Dhaon, Vice Chairman)

This is an application on behalf of the Union of India and Others praying that the judgment given by us on 03.05.93 may be reviewed. The thrust of the Review Application is that while rendering our judgment, we overlooked the Recruitment Rules to Group "C" Programme (Technical post in Doordarshan). The averment is that the said rules ~~had~~ been notified in the official gazette on 16.07. 1988.

2. On 12.01.1993, the respondents were directed to file their counter-affidavit within 4 weeks. On 15.03.1993 counsel for the respondents prayed for and was granted 4 weeks time to file counter-affidavit. On 30.04.1993, this Tribunal gave a direction that the

OA 79/1993 should be listed on 03.05.93 as Item No.1. On that day, arguments were heard and the judgment was dictated in the open court. We may mention that the OA had been admitted on 12.01.1993. 9

3. No counter-affidavit ~~had~~ been filed in the OA. It appears to us that our attention was not drawn by the learned counsel appearing for the respondents on 03.05.93 towards the aforesaid Group "C" Programme (Technical post in Doordarshan) ^{Rules}. In our judgment dated 03.05.93 we observed:-

" On the last hearing, i.e., 30.04.93, Shri Verma, learned counsel for the respondents has undertaken to produce the records today (03.05.93). However, the record is not being produced before us".

Counsel for the parties were given full hearing. We are satisfied that no ground exists for reviewing our judgment. We are disposing of this application by adopting the process ^{of} circulation which is permissible under the rules.

4. The RA is accordingly rejected.

(S.R. ADIGE)
MEMBER (A)
21.07.1993

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S.K.
(S.K. DHAON)
VICE CHAIRMAN
21.07.1993